

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 335/MP/2025

Subject : Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 6.2.2007 and 2.2.2007 read with the corresponding SPPAs both dated 05.12.2018 (and SPPAs dated 30.3.2022) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power Limited.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondent : Adani Power Limited (APL)

Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Ms. Poonam Verma Sengupta, Advocate, APL
Shri Saunak Rajguru, Advocate, APL
Shri Pradyumn Amit Sharma, Advocate, APL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed Petition (Diary) No. 511/2026 seeking approval of the Supplementary Power Purchase Agreements (SPPAs) entered into between the parties on 1.6.2026 and since the signing and approval of the said SPPAs will have a bearing on some of the issues raised herein, this Petition may be listed after the Petition (Diary) No. 511/2026 has been decided. The learned counsel for the Respondent/APL did not object to the above request.

2. Considering the above, the Commission deemed it appropriate to adjourn the matter sine die, with liberty to the parties to revive it after the decision in Petition (Diary) No. 511/2026.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)